

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.486/TL/2024

- Subject : Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 for amendment of existing RTM Transmission Licence to POWERGRID Ramgarh Transmission Limited to include transmission project "Augmentation of transformation Capacity at 400/220 kV Fatehgarh-III PS (Section-1) by 400/220 kV, 1×500 MVA ICT (5th)".
- Petitioner : POWERGRID Ramgarh Transmission Limited (PRTL)
- Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and Ors.
- Date of Hearing : **23.1.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri V. C. Sekhar, PRTL
Shri Prashant Kumar, PRTL
Shri Ranjeet Rajput, CTUIL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petition had been filed seeking amendment of the existing RTM Transmission Licence granted to the Petitioner to include the Transmission Project viz., Augmentation of transformation Capacity at 400/220 kV Fatehgarh-III PS (Section 1) by 400/220 kV, 1×500 MVA ICT (5th), as assigned by CTUIL under the RTM mode *vide* OM dated 26.10.2023.

2. In response to the specific query of the Commission regarding the delay in approaching the Commission for inclusion of the above Project in its transmission licence, keeping in view that the expected date of commissioning is in April 2025 itself, the representative for the Petitioner submitted that the Project works are already underway and the Petitioner is expecting to achieve the commercial operation by the specified date.

3. After hearing the representative of the Petitioner, the Commission ordered as under:

- (a) Admit and issue notice to the Respondents, subject to just exceptions;
- (b) The Respondents to file their reply, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder within a week thereafter; and
- (c) The Petitioner to clarify on an affidavit within a week the reasons for the delay in approaching for amendment of the transmission licence and whether the Petitioner

shall be able to complete the transmission scheme within the time frame, i.e., by 26.4.2025 (18 months from the issuance of OM dated 26.10.2023 by CTUIL).

4. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)